

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.602 of 2020

IN THE MATTER OF:

Vipul Dilip Shah & Anr.

...Appellants

Versus

Parinee Developers Pvt. Ltd.,

Through IRP Mr. Subhash Chandra Modi

...Respondent

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Chandra Prakash and Mr. Aditya Shankar, Advocates

For Respondent: Mr. Gopalakrishnan, Advocate for R1

Mr. Surekha Raman, Mr. Ferzana Behramkamdin, Mr. Saahil Bijliwalla and Mr. Dileep Poolakkot, Advocates for R2

ORDER

(Virtual Mode)

24.07.2020 Heard the Learned Counsel for the Appellant. Mr. Gopalakrishnan, Advocate appears and he informs that he will be filing Vakalatnama and also prays for time to file 'Reply-Affidavit' for Response. Mr. Surekha Raman, advocate for 2nd Respondent appears and informs that she has filed Caveat and prays for time to file 'Reply-Affidavit' for Response on behalf of the 2nd Respondent. For filing of 1st Respondent and 2nd Respondent, ten days' time is granted from today. Rejoinder, if any, may be filed by the Appellant thereafter, three days' time is granted.

The Registry is directed to list the matter on **13th August, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

Basant B/nn /